## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

(10)

RA No.240 of 1999 In M.A. 788/97 In O.A. No.714 of 1997

New Delhi, this the 23 day of December, 1999

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

Kanwaljit Singh Anand S/o Shri Narender Singh Anand, 59, Chander Nagar, A-Block, Janak Puri, New Delhi-58.

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Mrs. Madhu Sethi w/o K.K. Sethi A-3 Baba Banda Bahadur Apartments, Sector 14, Delhi-85.

3. Shri Ashok Kumar Guha S/o Late Shri N.N. Guha 23/89, East Azad Nagar, PO East Azad Nagar, Delhi-110 005.

Shri Randhir Singh Chhakara S/o Bhim Singh V&PO Nangal Kalan Tehsil and District Sonepat (Haryana)..Review Applicants

## Versus

N.C.T. of Delhi through its Chief Secretary, 5, Sham Nath Marg, Delhi.

The Joint Secretary (Services), N.C.T. of Delhi, Delhi Administration, 5, Sham Nath Marg, Delhi.

## ORDER BY CIRCULATION

## Hon'ble Mr. Kuldip Singh. Member (J)

We find that the proper opportunity had been given to the review applicants. The case was listed in the cause list and at the time when the case was taken up for hearing, no one had appeared for the applicants and this Tribunal had rightly chosen to proceed with the

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matter and after hearing the respondents' counsel, proceeded to record the judgment. There is no error apparent on the face of the record which may call for review of our order. The RA is accordingly dismissed.

(KULDIP SINGH)
MEMBER (J)

(S.R. ADIGE) VICE CHAIRMAN(A)

Rakesh